

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.279/MP/2023**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : National Load Despatch Centre (NLDC) and Ors.

Date of Hearing : **6.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, DVC  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Manish Kesari, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Abhilash Thakur, CTUIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought liberty to file a response to the Respondent, CTUIL's additional affidavit dated 2.1.2025, pointing out specific technical issues/difficulties involved in the matter.

2. Considering the above, the Commission permitted the Petitioner to file its response affidavit as above within a week. In the meantime, there will be a *status-quo* in respect of the scheduling by the Petitioner from its generating stations and the other associated aspects till the next date of the hearing.

3. The Commission observed that the Petitioner, vide its affidavit dated 18.3.2024, has submitted that the installation of ICTs at the switchyards of DVC's stations was part of the planned project infrastructure outlined in the Detailed project Report (DPR) of the projects which was approved by CEA. Accordingly, the Commission directed the Petitioner to submit on an affidavit within a week a copy of such DPRs highlighting the portion where installation of ICTs at switchyard of DVC's stations is mentioned along with the approval of CEA. In this regard, the Commission directed the Petitioner to furnish the details of communication made by it in the Standing Committee meeting where the transmission system for its generation projects was planned, indicating the

quantum of power drawing through said ICTs so that ISTS is planned for balance quantum of power.

4. The Petition will be listed for hearing on **28.1.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**